Notification

In exercise of the powers conferred on the Reserve Bank of India by sub-section (3) of section 45ZC and sub-section (4) of section 45ZE of the Banking Regulation Act, 1949, respectively, the Reserve Bank of India hereby directs that the inventory to be prepared before returning articles left in safe custody and the inventory to be prepared before permitting removal of the contents of a safety locker, shall respectively be in the appropriate Forms set out as enclosed or as near thereto as circumstances require.

Sd/-

A. GHOSH
Deputy Governor

______________________________

Form of Inventory of articles left in safe custody with banking company

(Section 45ZC (3) of the Banking Regulation Act, 1949)

The following inventory of articles left in safe custody with___________________________ branch, by Shri/Smt. _____________________ (deceased) under an agreement/receipt dated _____ was taken on this, _______________ day of ______________ 20_______.

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Description of Articles in Safe Custody</th>
<th>Other Identifying Particulars, if any</th>
</tr>
</thead>
<tbody>
<tr>
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</tbody>
</table>

The above inventory was taken in the presence of:

1. Shri/Smt. _____________________ (Nominee) Shri/Smt. _____________________
   (Appointed on behalf of minor Nominee)

   Address _____________________ OR Address _____________________

   Signature _____________________ Signature _____________________

I, Shri/Smt. _____________________ (Nominee / appointed on behalf of minor Nominee) hereby acknowledge receipt of the articles comprised and set out in the above inventory together with a copy of the said inventory.
Form of Inventory of Contents of Safety Locker Hired from Banking Company

(Section 45ZE (4) of the Banking Regulation Act, 1949)

The following inventory of contents of Safety Locker No. ____________ located in the Safe Deposit Vault of ________________, ________________ Branch at ______________.

* hired by Shri/Smt. __________________________ deceased in his/her sole name.

* hired by Shri/Smt. (i) __________________________ (deceased)
  (ii) __________________________ Jointly
  (iii) __________________________

was taken on this ____________ day of _____________ 20___.

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Description of Articles in Safety Locker</th>
<th>Other Identifying Particulars, if any</th>
</tr>
</thead>
<tbody>
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</table>

For the purpose of inventory, access to the locker was given to the Nominee/and the surviving hirers

- who produced the key to the locker.
- by breaking open the locker under his/her/their instructions.

The above inventory was taken in the presence of:

1. Shri/Smt. __________________________ (Nominee) __________________________
   Address __________________________ (Signature)

   or

1. Shri/Smt. __________________________ (Nominee) __________________________
   Address __________________________ (Signature)

   and

   Shri/Smt. __________________________
   Address __________________________ (Signature)
Shri/Smt. ___________________________ (Nominee) Shri/Smt. ________________ (Survivor)
Signature ___________________________ Signature ___________________________
Date & Place ________________________ Date & Place ________________________

(* Delete whichever is not applicable)